

[Shri D. C. Sharma]

to specify their nationality. All these three types of Indians are being subjected to the same kind of process of Africanisation, which is going on all over Kenya. I want to know from the Deputy Minister who has talked a great deal about the delegation of Members of Parliament firstly what he is doing to protect the interests of the Indians who have taken Kenyan citizenship, secondly, what he is going to do with regard to those Indians who have gone to UK, where Mr. Enoch Powell, one of the big brains of the Conservative Party is saying, "We do not want these coloured people in England, because they will raise emotional, psychological and other kinds of problems"? What is he going to do about those Indians who are there still undecided and yet claim their kinship one hundred per cent with India? What is he going to do about all these three types of Indians (*Interruptions*)?

SHRI SURENDRA PAL SINGH: Sir, as far as the categorisation of the Indian people and people of Indian origin are concerned, there are four categories. There are those who have taken the Kenyan citizenship. According to our thinking they are the responsibility of the Kenyan Government. As far as those who are holding British passports, we have said on so many occasions before that it is the United Kingdom who should look after their interests.

AN HON. MEMBER: Why?

SHRI SURENDRA PAL SINGH: As regards those whose applications for citizenship are still pending with Kenyan Government, we have been assured by the High Commissioner as well as the Kenyan authorities that they will consider and expedite those cases.

SHRI D. C. SHARMA: When did they give that assurance last..... (*Interruption*)?

SHRI RANDHIR SINGH (Rohtak): Sir, why should the hon. Member lose his temper? This cannot be tolerated.

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI): Why should you lose?

SHRI RANDHIR SINGH: He is a young Minister and he must be encouraged. He is discouraging him (*Interruptions*).

SHRI SURENDRA PAL SINGH: Sir, I was telling about those people who have applied for citizenship and whose cases are still pending and no decision has been taken. We are informed by one High Commissioner that the Kenyan authorities are fully aware of the situation and they are doing everything possible to finalise those cases as early as possible. In the meantime they will not be disturbed; they will be given resident permits and work permits so long as their cases are pending. The fourth category is of the stateless persons and whose citizenship is still in doubt. If those cases are referred to us and if any one of them wants Indian citizenship we will consider such cases.

12.23 hrs.

Re. DISCUSSION ON RAILWAY ACCIDENT

श्री लखन लाल कपूर (किसानगंज) : अध्यक्ष महोदय, उस रेलवे दुर्घटना के बारे में यहाँ डिस्कशन.....

MR. SPEAKER: The hon. Member is talking about the railway accident. That is pending with me.

श्री जगत बिहारी जाजपेयी (बाबरगम पुर) : मेरा निवेदन है कि इस तरह की

रेलवे दुर्घटना होजाने पर स्वयं रेलव मंत्री महोदय को सदन के सामने वक्तव्य देना चाहिए।

MR. SPEAKER: Will he kindly resume his seat? He was not here then but a statement has been made and the hon. Member there wants a discussion, adjournment of the House and all that.

12.24 hrs.

PAPERS LAID ON THE TABLE

Government Resolution thereon

Report of Motor Car Quality Enquiry Committee and

THE MINISTER OF INDUSTRIAL DEVELOPMENT AND COMPANY AFFAIRS (SHRI F. A. AHMED): Sir, I beg to lay on the Table:

(1) A copy of the Report of the Motor Car Quality Enquiry Committee. [Placed in Library. See LT-78/68.]

(2) A copy of the Government Resolution No. 1(95)/67-A.E. Ind. (F) dated the 12th February, 1968 announcing Government's decisions on the above Report. [Placed in Library. See No. LT-79/68.]

SHRI S. M. BANERJEE (Kanpur): Sir, this is a very important report.

I would request the hon. Minister, through you, to initiate a discussion on this report of the Motor Car Quality Enquiry Committee. I am sure after the discussion you will know how people are minting money.

Annual Report of IIT, Delhi

THE MINISTER OF EDUCATION (DR. TRIGUNA SEN): Sir, I beg to

lay on the Table a copy of the Annual Report of the Indian Institute of Technology, Delhi, for the year 1966-67. [Placed in Library. See No. LT-80/68.]

Aircraft (fifth Amendment) Rules Certified accounts of IAC and Air India and Audit Reports thereon

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH): Sir, I beg to lay on the Table:

(1) A copy of the Aircraft (Fifth Amendment) Rules, 1967 published in Notification No. GSR. 1926 in Gazette of India dated the 30th December, 1967, under section 14-A of the Aircraft Act, 1934, together with an explanatory note. [Placed in Library. See No. LT-81/88.]

(2) A copy each of the following papers under sub-section (4) of section 15 of the Air Corporations Act, 1953:—

(i) Certified Accounts of the Indian Airlines Corporation for the year 1966-67 together with the Audit Report thereon.

(ii) Certified Accounts of the Air India for the year 1966-67 together with the Audit Report thereon. [Placed in Library. See No. LT-82/68.]

Statements showing action taken by Government on assurances, promises etc. given by Ministers

THE MINISTER OF PARLIAMENTARY AFFAIRS AND COMMUNICATIONS (DR. RAM SUBHAG SINGH): Sir, on behalf of Shri I. K. Gujral, I beg to lay on the Table the following statements showing the action taken by Government on various assurances, promises and undertakings given by the Ministers